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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP 10/98 in OA 1316/96

Dt. OF ORDER : 25-3-1998.

Between :-

A.R.K.Rao

... Applicant

And

1. Sri R.S.Ahuja, Under Secretary,
Asst.Settlement Officer,
Govt. of India, M/o Home Affairs,
Rehabilitation Division,
Settlement Wing, Jaisalmar House,
Narasinhg Road, New Delhi-110001.
2. Smt.Heera Radhakrishnan,
The Commissioner of Customs &
Central Excise, Customs House,
Port Area, Visakhapatnam-35.

... Respondents

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Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri Kota Bhaskara Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Sri R.Rangarajan, Member (A)).

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Heard Sri Durga Prasad for Sri P.B.Vijay Kumar, counsel for the applicant and Sri Kota Bhaskar Rao, counsel for the Respondents.

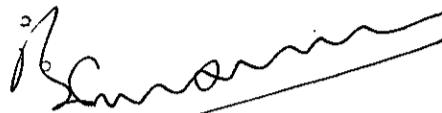
2. The Original Application was disposed of on 13-11-1996 with directions. The direction therein reads as follows :-

"Respondent No.2 and Respondent No.3 should dispose of the representations of the applicant annexed to this OA as Annexure-1 to Annexure-4 in accordance with rules expeditiously."

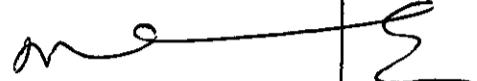
It has been stated in the direction that the representation should be disposed of expeditiously. When the O.A. has been disposed of on 13-11-96, reply to the applicant should be given atleast by June or July, 1997, but in the present case reply to the applicant was given only when the Contempt Petition was filed by order dt.19-3-98, which was produced today. This order was taken on record. As the respondents have failed to adhere to the direction, we are left with no other opportunity except to remind them of their delay and give some minor relief to the applicant to avoid the re-occurrence of such mistakes in future, though the standing counsel for the respondents states that there is a communication gap between Respondents 1 and 2 and that delayed the process. Though there may be some truth in that, the abnormal delay cannot be accepted. Hence the CP is closed subject to the condition that the respondents should pay a meagre amount of Rs.300/- to the applicant towards the costs of the contempt.

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petition. The costs should be paid to the applicant within a period of one month from the date of receipt of a copy of this order.


(B.S.JAI PARAMESHWAR)

25.3.98 Member (J)


(R.RANGARAJAN)

Member (A)


Dated: 25th March, 1998.
Dictated in Open Court.

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